

INDUSTRIAL DISPUTES (AMENDMENT) BILL

Secretary: Sir, I beg to lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1954, as passed by the Council of States.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE PERIOD ENDED 31ST DECEMBER, 1953.

The Minister of Defence Organisation (Shri Tyagi): I beg to lay on the Table, under article 338 of the Constitution, a copy of the annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1953.

[Placed in Library. See No. S-177/54].

CORRECTION OF ANSWER TO SHORT NOTICE QUESTION

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Sir, the statement, "Yes, Sir. We held a *post mortem* examination on the dead body, and one bullet wound was found on the right side of the body and two on the left", made by me in reply to a supplementary by Shri S. N. Das arising from the Short Notice Question No. 5 asked in the House on the 11th March, 1954, was inaccurate as later reports about the incident revealed that the *post mortem* examination was carried out by Pakistani authorities. I, therefore, seek the permission of the House to correct my earlier statement which may be substituted by the following:—

"Yes, Sir. The *Post mortem* examination on his dead body was held by Pakistani authorities and one bullet wound was found on the right side of the body and two on the left."

CORRECTION OF ANSWER TO STARRED QUESTION

The Parliamentary Secretary to the Minister of Finance (Shri B. B. Bhagat): Sir, replying to the supplementary question* by Shri Bansal, "Is it a fact that Chairman of both the National Sample Survey and the National Income Unit is the same person?" I replied: "Yes, Sir. The Chairman is the same person". I wish to correct that statement:

"Neither the National Sample Survey nor the National Income Unit has a Chairman".

What I had in mind was that the honorary Statistical Adviser to the Cabinet who, among other things, advises Government on the working of the National Sample Survey also functioned as the Chairman of the National Income Committee which till recently guided the work of the National Income Unit".

AUXILIARY TERRITORIAL FORCE BILL

The Minister of Defence Organisation (Shri Tyagi): I beg to move for leave to introduce a Bill to provide for the constitution of an Auxiliary Territorial Force.

Mr. Deputy-Speaker. The question is:

"That leave be granted to introduce a Bill to provide for the constitution of an Auxiliary Territorial Force."

The motion was adopted.

Shri Tyagi: I introduce the Bill.

MOTION RE INTERNATIONAL SITUATION—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by the hon. Prime Minister:

"That the present International situation and the policy of the

* Supplementary Question on Starred Question No. 2199 asked on the 3rd May, 1954.